BEFORE DR.GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005) MINISTRY OF LAW & JUSTICE, DEPARTMENT OF LEGAL AFFAIRS ROOM NO.408, 'A' WING, SHASTRI BHAWAN, NEW DELHI-110001

Appeal No.21(696)/2013-IC

Date:30.10.13

In the matter of

A yillhold Sorder our put ur reraum Shri Madan Lal Suryavanshi H.No.RZ.669/37-B 2<sup>nd</sup> Floor, Gali No. 18-B Sadh Nagar Palam Colony New Delhi.

Versus

Central Public Information Officer Ministry of Law & Justice Department of Legal Affairs Shastri Bhawan, New Delhi-110001 .....

Respondent

DATE: THIRTIETH OCTOBER TWO THOUSAND THIRTEEN.

Date: 30.10.13

## ORDER

The appellant has filed an appeal on 23.09..13 received on 24.09..13 under Section 19 of the RTI Act against the information the information furnished by the CPIO, the respondent vide letter no.21(696)/13 dated 23.08.13

## Brief Facts of the case:

- The appellant vide his application dated 25.03.13 received on 03.05.13 sought information relating to Notary Public.
- 2. The Respondent has collected the information from the concerned Section of this Ministry and sent the reply to the appellant vide letter 21(696)/13 and 23.08.13.

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- Being aggrieved with the information of the respondent the appellant has filed an appeal received on 24.09.13
- I undersigned have been appointed as Appellate Authority in the matter.
   After perusal of the facts of the case it appears that no hearing is required in the matter.

## Observation

- On perusal of the record it appears that the information furnished by the respondent vide letter dated 23.08.13 is the substantive response for the information asked by the appellant in his original application dt. 25.08.13.
- I have assessed the facts and circumstances of the case and come to the
  conclusion that the CPIO, the respondent has acted as per provisions of
  Act. In view of keeping the principles of natural justice the appeal is
  rejected.
- 7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066(within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

(DR.GITA RAWAT) Joint Secretary & Appellate Authority Date: 30.10.13

## Copy to:

 Shri Madan Lal Suryavanshi, H.No.RZ.669/37-B, 2<sup>nd</sup> Floor, Gali No. 18-B, Sadh Nagar, Palam Colony, New Delhi
 Smt.Asha Sota, CAPIO.

(DR. GITA RAWAT)
Joint Secretary &
First Appellate Authority
Ministry of Lew & Justica
(Deptt. of Let Share)
Govt. of India